

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 708/TT/2020

Subject	:	Petition for truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff of 2019-24 tariff period for two transmission assets under Augmentation of Transformation Capacity at Raebareli and Sitarganj 220/132 kV Sub-stations in Northern Region (NR)
Date of Hearing	:	6.7.2021
Coram	:	Shri I. S. Jha, Member Shri Arun Goyal, Member Shri Pravas Kumar Singh, Member
Petitioner	:	Power Grid Corporation of India Ltd.
Respondents	:	Rajasthan Rajya Vidyut Prasaran Nigam Ltd. & 16 Others
Parties Present	:	Shri S. S. Raju, PGCIL Shri D. K. Biswal, PGCIL Shri Ved Prakash Rastogi, PGCIL Shri Amit Yadav, PGCIL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
 - a. Instant petition is filed for truing up of transmission tariff of the 2014-19 tariff period and determination of transmission tariff of the 2019-24 tariff period for **Asset-I:** Replacement of 1X100 MVA, 220/132 kV ICT-II by 1X200 MVA, 220/132 kV ICT-II at Raebareli Sub-station and **Asset-II:** Replacement of 1X100 MVA, 220/132 kV ICT-III by 1X200 MVA, 220/132 kV ICT-III at Raebareli Sub-station under Augmentation of Transformation Capacity at Raebareli and Sitarganj 220/132 kV Sub-stations in NR;
 - b. The date of commercial operation of Asset-I and Asset-II was 19.2.2018 and 1.12.2017 respectively. The transmission tariff of the transmission assets from their respective COD to 31.3.2019 was approved vide order dated 12.12.2018 in Petition No. 160/TT/2018;
 - c. Two 100 MVA ICTs at Raebareli Sub-station executed under Unchahar-III Transmission System were replaced with 200 MVA ICTs. The Commission in order dated 12.12.2018 in Petition No.160/TT/2018 had deducted the cost of the de-capitalised/ replaced 100 MVA ICT from the capital cost of the new 200 MVA ICTs Raebareli Sub-station while approving the tariff for the new 200 MVA ICTs, as the details of decapitalisation was not submitted in the petition. However, the cost of the decapitalised/ replaced 100 MVA ICTs should be removed in the original project, i.e. Unchahar-III Transmission System and not in the instant



project. Therefore, the cost of the 100 MVA ICTs deducted in order dated 12.12.2018 in Petition No.160/TT/2018 is reclaimed in the instant petition. The gross block of the two decapitalised 100 MVA ICTs is removed from the capital cost of the Unchahar-III Transmission System at the truing up stage in Petition No.119/TT/2020;

- d. In this petition, the Petitioner is claiming the cost of 200 MVA ICT-II and ICT-III at Raebareli Sub-station with full cost as the cost of 100 MVA ICT (replaced) is not included and clarifications with respect to the same have been submitted;
- e. In case of Asset-I,100 MVA ICT at Raebareli was removed from Raebareli and was going to be re-used at Sitarganj. Accordingly, it has been de-capitalized from Unchahar-III Transmission System in Petition No. 119/TT/2020 and it is being re-capitalized at Sitarganj in Petition No. 273/TT/2020;
- f. In case of Asset-II, 100 MVA ICT was not de-capitalized earlier in Unchahar-III Transmission System because it was supposed to be used as a regional spare as per the recommendations of RPCs and respective SCMs. However, later it was decided to use the second ICT for Nepal, hence the same will also be decapitalised from Unchahar-III Transmission System;
- g. The details pertaining to Additional Capital Expenditure (ACE) along with RPC and SCM details of shifting of ICTs, Form-5 and Form-10B have been submitted vide affidavits dated 19.2.2021 and 2.7.2021;
- h. UPPCL has inadvertently filed a reply in the instant petition whereas the details of transmission assets mentioned in the reply pertain to assets covered in Petition No. 273/TT/2020; and
- i. The Petitioner had inadvertently submitted that all the transmission assets covered in the project are covered in the instant petition, whereas the instant project also includes one more transmission asset which has been put into commercial operation in 2019-24 tariff period. The tariff for the same has been claimed in a separate petition.

3. In response to a specific query of the Commission regarding shifting of both the ICTs de-capitalized from Unchahar-III Transmission System and whether the transmission tariff for both these ICTs has been claimed, the Petitioner has submitted that one ICT was shifted to Sitarganj and the carrying cost for the same has been claimed in Petition No. 273/TT/2020 and the second ICT was shifted to Nepal and no tariff has been claimed in respect of it.

4. Upon hearing the representative of the Petitioner, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

